

DIVISION BENCH
COURT - II

P-113

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/10(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 10TH APRIL 2024

IN THE MATTER OF	SHIVANI PETROCHEM VS NARAYANI SONS INDIA PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 9

Appearance (via video conferencing/physically)

Mr. Amir Bavani, Adv.] For the Operational Creditor/Petitioner

Mr. Raj Singhanian, FCA] For the Corporate Debtor/Respondent

ORDER

1. Ld. Counsel/Authorised Representative appearing on behalf of the parties present.
2. Ld. Authorised Representative for the Corporate Debtor submits that talks of settlements are going on. However, Ld. Counsel for the Operational Creditor does not have any instructions to that effect. Therefore, let instructions be obtained and appropriate submissions be made on the next date of hearing, **failing which appropriate Orders would be passed** in the matter.
3. On the next date of hearing either the Report of settlement would be placed before us or a reply affidavit to be filed by the Corporate Debtor.
4. List the matter for further consideration on **21.05.2024**.

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**

Ar.